

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA 310/01464/2019**

**Tuesday the 5<sup>th</sup> day of November Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

M.G. Mirabeau Anandanayaguy  
No. 25, Cuddalore Main Road  
Ariyankuppam, Puducherry. .... Applicant

By Advocate M/s. K. Sheeba

Vs

1. Union of India, represented by the  
Government of Puducherry through  
The Secretary to Government for Education  
Chief Secretariat, Puducherry.

2. The Director of School Education  
100 Feet Road, Anna Nagar  
Puducherry. .... Respondents

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief:

“a. To direct the respondents to consider the application submitted by the applicants for the post of Guest Balasevika on the basis on G.O. Ms. No. 98/83-Lab dated 24.08.1983 & G.O. Ms. No. 22 dated 28.08.1992 and under the MSP category and to appoint the applicant to the post of Guest Balasevika

b. for such further or other relief or reliefs”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has earlier filed an OA 1603/2018 before this Tribunal and the same was dismissed by this Tribunal and aggrieved by the above order the applicant had approached the Hon'ble High Court in WP No. 3681/2019 and the Hon'ble High Court has directed the respondents to consider her request for age relaxation taking into account of the fact that the vacancy notification has not been issued for a long time for appointment to the post in question. But so far the respondents have not passed any order on the direction issued by the Hon'ble High Court. Learned counsel for the applicant submits that now the respondents have scheduled the examination for appointment to the post of Guest Balasevika to be conducted on 10.11.2019 and the applicant will be satisfied if a direction is given to the respondents to permit her for participating in the examination.

3. In view of the limited submission made by the learned counsel for the

applicant and based on the order passed by the Hon'ble High Court, we deem it appropriate to permit the applicant to participate in the examination for appointment to the post of Guest Balasevika to be held on 10.11.2019. The respondents will consider the relaxation of age limit and pass appropriate orders before final selection is done.

4. OA is disposed of with the above direction.

**(T.Jacob)**  
**Member(A)**

**05.11.2019**

**(P. Madhavan)**  
**Member(J)**

AS

### Annexures filed in the OA

Sl. No.	Date	Description	Annexure No.
1	'April2013	National Apprenticeship certificate of the applicant with mark sheet	A-1
2	21/09/13	Employment Notification No. RRC 02/2013	A-2
3	18/01/14	Centralised Employment Notice No. 01/2014	A-3
4	03/02/18	Centralised Employment Notification CEN 01/2018	A-4
5	13/02/18	Centralised Employment Notification CEN 02/2018	A-5
6	22/02/18	On-line applications registration of Applicant	A-6
7	28/02/18	Corrigendum for CEN 01/2018	A-7
8	17/03/18	Representation from applicant to respondents	A-8
9	28/03/18	Order in OA No. 310/00456/2018	A-9
10	04/04/18	Notice/Representation from counsel for applicant	A-10
11	19/04/18	Impugned Speaking Order	A-11

### Annexures in the Reply statement filed by the respondents

Sl. No.	Date	Annexure No.
1	27/08/09	R1
2	14/12/14	R2
3	16/02/18	R3
4	28/02/18	R4